# GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

# LOK SABHA UNSTARRED QUESTION NO. 95 TO BE ANSWERED ON 25.04.2016

#### **Privatisation of Education**

### †95. SHRIMATI RAMA DEVI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has allowed/promoted privatization of education in the country;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government has assessed the likely impact thereof on poor people along with the reaction of the Government thereto; and
- (d) the details of corrective steps taken by the Government in this regard?

### **ANSWER**

### MINISTER OF HUMAN RESOURCE DEVELOPMENT

### (SMT. SMRITI ZUBIN IRANI)

(a) to (d): The stated policy of the Government is that education is a 'not-for-profit' activity. Presently, private sector participation exists in the funding and management of educational institutions as long as surplus earned is reasonable and the same is ploughed back for development of institution. Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 clearly prohibits the collection of any capitation fee. Similar steps have been taken in higher education. UGC has issued several regulations, such as, UGC Establishment and Maintenance of Standards in Private Universities, 2003; UGC (Institutions Deemed-to-be Universities) Regulations, 2010 and UGC Institutions Deemed-to-be Universities (Amendment) Regulations, 2014 and AICTE has issued AICTE( Establishment of Mechanism for Grievance Redressal) Regulation, 2012. There is no proposal under consideration of the Ministry, as of now, on changing the present rules and regulations.

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